

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4476  
ANSWERED ON:22.12.2005  
SELECTION OF LPG DEALERS  
Varma Shri Ratilal Kalidas

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the criteria being adopted by the Public Sector Oil Companies for evaluating the income/financial condition of an individual while making selection for Liquefied Petroleum Gas (LPG) dealership;
- (b) whether income of parents are not clubbed with the unmarried children in case unmarried children apply for LPG dealerships whereas the income of unmarried children are clubbed with parents income in case either of parent apply for same;
- (c) if so, the justification thereof?
- (d) whether the Government proposes to rectify this anomaly; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF PETROLEUM & NATURAL GAS AND PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a): The guidelines of the public sector oil marketing companies (OMCs) for selection of LPG distributorships, provide for evaluation of a candidate under different parameters, with different weightages attached thereto. Out of these parameters, the one relating to the capability of a candidate to provide finance carries a maximum weightage of 35 marks, out of the maximum allocable 100 marks under all the parameters. Further, this capability is judged from the details that may be furnished by a candidate with regard to free and un-encumbered fixed deposits in banks, any other documents/ resources which can be readily converted to liquid cash, certificates from bankers/financial institutions for credit worthiness and willingness to extend loan, fixed and moveable assets, income from business/agriculture, rent earnings, royalty, etc.

However, in the case of distributorships reserved for Scheduled Caste/Scheduled Tribe category, no evaluation is made under this parameter.

(b)&(c): In the context of allotment of dealerships/distributorships of petroleum products, a family unit is defined to comprise the individual concerned, his/her spouse and unmarried sons/daughters. As per this definition, parents of an applicant are not part of his/her family, and, therefore, the income/financial condition of the parents is not taken into account in evaluating the financial condition of the applicant.

(d) & (e): No, Sir. In view of the reply given to parts (b) & (c) above, no change in the existing guidelines of the OMCs in this regard is contemplated.